



IN THE HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

Civil Writ Petition (PIL) No.158 of 2024 (O&M)

Date of Decision: 22.08.2024

Vaibhav Vats

.....Petitioner

versus

State of Punjab and others

.....Respondents

CORAM: HON'BLE MR. JUSTICE SHEEL NAGU, CHIEF JUSTICE
HON'BLE MR. JUSTICE ANIL KSHETARPAL, JUDGE

Present : Mr. Angrej Singh Sarwara, Advocate with
Mr. Vaibhav Vats, petitioner in person.
Mr. Gagneshwar Walia, Addl. Advocate General, Punjab.
Mr. Imaan Singh Khara, Advocate, for respondent No.8.

SHEEL NAGU, CHIEF JUSTICE (Oral)

1. This public interest litigation (PIL) raises the alleged public cause that certain migrant labourers, who originally belong to Uttar Pradesh, Bihar and Rajasthan, presently residing at village Mundo Sangatiyan, Kurali, District SAS Nagar, Mohali, have been ostracized from the said village vide a resolution passed by the Gram Panchayat.

2. When notices were issued, the State of Punjab filed an affidavit sworn by Gurmander Singh, Sub Divisional Magistrate, Kharar, District SAS Nagar, Mohali, which *inter-alia* reveals that an inspection of the concerned area was carried out by the Deputy Superintendent of Police, Mullanur Garibdas, and it was found that no such resolution was passed by the Gram Panchayat. It appears to be a false newspaper report. The State of Punjab has also constituted a committee of five officials i.e. Deputy Superintendent of Police; Tehsildar Kharar, Naib Tehsildar, Majri/Gharuan; Executive Officer, Municipal Council, Kharar/Kurali/Gharuan/Nawan Goan (for urban area) and Block Development & Panchayat Officer, Kharar/Majri (for rural area) to



look into the matter and also to ensure that the security, dignity, life and liberty of the migrants is not put to jeopardy.

3. Short reply by way of affidavit dated 22.08.2024 filed on behalf of respondents No.2 and 5 in Court is taken on record.

4. In view of above developments, it is obvious that news with regard to ostracization of migrants by way of a resolution passed by the Gram Panchayat is false.

5. Before concluding, we would like to add that the Committee of five members, so constituted by the Sub Divisional Magistrate, Kharar, should not only look into the aspect of security, dignity, life and liberty of the migrants, but also ensure that the migrants assimilate in the society belonging to the residents of that place and no such occasion of ostracization takes place. It is reasonable to expect that original residents of the village as well as migrants ought to live hand in hand and both the communities need each other for making complete and peaceful society.

6. With the aforesaid hope and observations, the petition stands disposed of.

7. Since the main petition has been disposed of, no orders are required to be passed in the Civil Miscellaneous Application No. 101-CWPIL-2024.

(SHEEL NAGU)
CHIEF JUSTICE

(ANIL KSHETARPAL)
JUDGE

22.08.2024
ravinder sharma

Whether speaking/reasoned	√Yes/No
Whether reportable	Yes/No√